Appellate Tribunal for Electricity
Appellate Jurisdiction

I.A. No. 161 of 2006 in

AFR No. 922

Present - Hon'ble Mr. Justice E. Padmanabhan – Judicial Member

Hon'ble Mr. H. L. Bajaj – Technical Member

Maharashtra State Electricity Distribution Co. Ltd.

Appellant/s

Versus

The Maharashtra Electricity Regulatory Commission

Respondent/s

For the appellant : Mr. Ajit Bhasme, Advocate for MSEDCL

Mr. M.K. Sharma, Asstt. Resident Managr

For the Respondent : Mr. Mr. Buddy A. Ranganadhan & Mr. Arijit Maitra,

Advocates for MERC.

Dated 28th November, 2006.

Order

Heard Mr. Ajit Bhasme, learned Counsel appearing for the Applicant. Mr. Buddy A. Ranganadhan, along with Mr. Arijit Maitra, learned Counsel appearing for Respondent No. 1. Mr. M.K. Sharma, represents the Government of Maharashtra. Though, this is an application filed by Maharashtra State Electricity Distribution Company seeking to condon the delay. The learned counsel for the applicant points out that no direction has been issued by the State of Maharashtra, in exercise of power under Section 108 of The Electricity Act, 2003. While stating so, the learned Counsel for the applicant referred to para -8 of the order impugned in the appeal.

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2. We are not inclined to entertain the appeal nor we are intended to exercise

the appeal in this matter, instead as suggested by the learned Counsel for applicant, it is

well upon to the applicant by way of review before the 1st Respondent Maharashtra

Electricity Regulatory Commission.

3. We make it clear that we have not decided the matter on merits and in our

opinion canvas is open before the Regulatory Commission by way of review. IA No.

161/2006 disposed of accordingly.

(Mr. H. L. Bajaj) Technical Member (Mr. Justice E. Padmanabhan)
Judicial Member